

as demand for telecasting of other programmes is constantly kept in view by Government and all possible efforts are made to accommodate the requests depending upon the overall programmes pattern and transmission time.

**Proposal to close down Themis Pharmaceuticals, Bombay**

8967. SHRI INDRAJIT GUPTA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state;

(a) whether M/s. Chemosyn, Pvt. Ltd. has proposed to close down its Bombay undertaking. Themis Pharmaceuticals, employing over 400 workers;

(b) whether this company is producer of several life-saving drugs and its turnover in 1979-80 was about Rs. 7 crores;

(c) if so, whether the intended closure is meant to conceal the company's mismanagement and financial malpractices; and

(d) whether any steps will be taken to avert the closure?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) The Government have received a copy of a letter dated 18th March, 1981 from Themis Employees Association of Maharashtra, Bombay, to the Government of Maharashtra, stating that a notice for closure had been issued by Chemosyn Ltd. (Proprietors of Themis Group of Companies) to the effect that their undertaking, Themis Pharmaceuticals at Bombay was proposed to be closed.

(b) The company produces certain essential life-saving drugs. The sales turnover of this formulation unit of Themis Pharmaceuticals Bombay during 1979-80 was about Rs. 5.85 crores.

(c) and (d). Government are in touch with the Government of Maharashtra in regard to this matter.

**वकीलों को उचित मूल्य पर विधि-पुस्तकों की सप्लाई**

8968. श्री जयपाल सिंह कश्यप: क्या विधि, न्याय और कम्पनी-कार्य मंत्री यह बताने की कृपा करेंगे कि क्या सरकार की सर्वोत्तम विधि पुस्तकों और रिपोर्टों का इन्हें उचित मूल्यों पर वकीलों की सप्लाई करने के लिए, कम लागत पर प्रकाशन कराने की योजना है ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री पी. शिवशंकर) : जी नहीं। किन्तु विधि साहित्य प्रकाशन द्वारा हि-दो में जो विधि पुस्तकें इमशदो कमर्से पर प्रकाशित की जाती हैं वे अधिवक्ताओं और जन साधरण को उपलब्ध हैं।

**Prosecution for violation of Companies Act**

8969. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how many prosecutions have been launched against the Directors of the Companies having paid-up capital of more than Rupees one crore as on 31st March, 1980 in respect of offences committed under the various sections of the Companies Act; and

(b) the names of Companies and the names of Directors involved and how many of these cases resulted in conviction?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). The information regarding the prosecutions launched by the Registrars of Companies and pending as on 31st March, 1980 against the directors of companies having paid-up capital of more than Rupees one crore and names of companies and

the names of directors involved as also the cases which have since resulted in conviction till 31st March, 1981 is being collected and will be laid on the Table of the House.

#### Gas connections on priority basis

8970. SHRI MANMOHAN TUDU: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of applications for sanctioning gas connections on priority basis received by various gas agencies of Delhi in 1980-81;

(b) the number of gas connection on priority basis given to the Delhi consumers in the last one year (1980-81 month-wise);

(c) whether all applications recommended for providing gas connection will be given this facility during 1981-82; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). There is no system of sanctioning LPG (Cooking gas) connections on priority basis by the gas agencies, on the receipt of applications from the public. However, a few connections are released by the oil companies on priority basis to certain categories like physically handicapped, foreign diplomats, etc. A total number of about 2500 connections have been released by the oil companies in Delhi

during 1980-81 on priority basis. Month-wise details are not readily available.

(c) and (d). The applications on the waiting lists for cooking gas (LPG) connections will be cleared in a phased manner with the stabilisation of production at Bombay High, the commissioning of the Mathura and Koyali refineries and the Oil India Project in Assam.

#### Electrified Districts

8971. SHRI KAMAL NATH: Will the Minister of ENERGY be pleased to state:

(a) the number of Districts, State-wise, which have been totally electrified during the year 1980 and proposed to be electrified in 1981; and

(b) the number and names of Districts, State-wise, which shall be totally electrified by March, 1982?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The State-wise details of the number of Districts where cent per cent village electrification have been achieved up to 31.3.1980 and the districts which achieved cent percent village electrification during 1980-81 are given in Statement-I.

(b) The District-wise details of the number and names of the Districts where cent per cent village electrification is proposed to be achieved during 1981-82 are given in Statement-II.

#### Statement I

*The State-wise details of total number of Districts which had achieved cent per cent village electrification up to 31-3-1980 and those where cent per cent village electrification was achieved during 1980-81*

Sl.No.	Name of the State	No. of Districts in which cent per cent village electrification was achieved as on 31-3-1980	No. of districts where cent per cent village electrification was achieved during 1980-81
1	2	3	4
1.	Andhra Pradesh	Nil	3
2.	Gujarat	1	..